

Pradesh because this incident in itself in the greatest comment on its abominable deed. Hon. Atal ji had demanded that the House should be informed about all its facts.

SHRI RAM VILAS PASWAN (Rosera) : Mr. Deputy Speaker, Sir, it seems from what Hari Kewal Prasad ji and Chandra Shekhar ji narrated before the House that it is a very serious issue. We have been supporting the Government of Uttar Pradesh. The increasing police barbarism and the shape this incident is taking are not new to Uttar Pradesh. Last year, the police shot dead two Dalit youth- Bittu and Rishpal in Sher gail for their fault of guarding the statue of Baba Saheb Ambedkar which was later installed by the same Government. The women are paraded naked there. It is a very serious incident if there is truth in it. The House should positively be informed about it. It is not a matter related to the state but to the Human Rights. No Government has the right to deprive innocent people of their right to life.

[English]

SHRI RANGARAJAN KUMARAMANGALAM (Salem): Mr. Deputy-Speaker, Sir, I rise to bring to the notice of this House and through you, Sir, to the Government of a serious development.

Sir, even after the Joint Parliamentary Committee Report on the securities scam and the Action Taken Report, serious inadequacies in the matter of RBI supervision of funds loan have come to light. I have with me, in fact a report, which has over 5,000 entries in it, which shows that nearly a sum of Rs.30,000 crore, a little more than Rs.30,000 crore, has been identified as 'bad debts' and the defaulters have been clearly named. The RBI issued a Circular to the banks and to the financial institutions saying that these individuals, firms and institutions should not be given any further loan...(Interruptions)

SHRI JASWANT SHINGH (Chittorgarh) : Please give some illustrative names. (Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM (Salem): In fact, among them, there are those who are identified also as part of the scam brokers. About 82 of them are actually brokers who are involved in the scam. Big names are involved. I do not want to drop names of the people who are not here. But what really matters is that, after that RBI gives instruction saying, 'Do not give loans,' another Rs.45,000 crores has been loaned to the same party by the banks and financial institutions and when it comes to a matter of recovery...(Interruptions). The list is there. If you want I will place it on the Table. I will certify it. What is the most important point which is relevant is that, after that the RBI once again stops stocktaking saying that, 'Recover the loan'. Now they have started a system of saying that, 'We will now take. Suppose, Rs.5,000 crore is loaned and the defaulted amount is Rs.5,000 crore,

they pay Rs. 100 crore and then say they are no longer defaulters because they have paid back a small amount of money. Now they are using back-door techniques. A cover up job is there. I think it is necessary for the Government to come out with a statement. After all what was originally the RBI's Supervision Department has now been reduced to a 'offside' Department. In other words, the RBI now will not go into the bank of sit and supervise the accounts directly of all the financial institutions. Now they will accept the Auditor's Reports and the Independent Chartered Accountants, if they claim and unless they suspect in specific cases, they will not go. so actually inspection and supervision is weakening and this goes directly against the ATR which was given to us in this House. I would like the Government to take serious note of this because this is an amount of Rs.75,000 crore.

When I talk of food subsidy in a couple of Rs.1000 crore, they say there is no money. But when it comes to loaning money to these huge people with lots of money in their hands, then they have no hesitation. I would like the Government definitely to respond on this matter.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I have got that list. Let me submit.

MR. DEPUTY-SPEAKER : You are right. My request is if you are allowed, I think, other Members would also like to participate. Then it becomes a general discussion and there are also important issues to be raised by other Members and they will not be given a chance to speak.

SHRI NIRMAL KANTI CHATTERJEE : I am just drawing your attention to the mode of operation. One company - Dallwade and Others, one individual - takes a loan and does not pay. Then another individual of the same organization takes loan in advance in his favour and he again defaults. Then another individual takes the loan, he also defaults. This is how the default list keeps increasing. For each company, there are about 10-15 or sometimes four or five persons listed there. This is a total failure of the Department of Supervision, a newly created one of the RBI. I have drawn attention earlier also. If some Rs.70,000 crore of default is there and that is collected, the budgetary provisions of two years of some Rs.13,000 crore and Rs. 850 crore this year for capital adequacy would not have been required at all. Therefore, the Budget deficit and fiscal deficit would have come down. This is the kind of thing with the non-supervision and I suspect collusion is leading the economy into...

SHRI RANGARAJAN KUMARAMANGALAM : Mr. Deputy-Speaker, Sir, I have given again. I understand that it has been refused on the ground that a question very nearly to it is pending and is likely to come up. I request you, if possible, to bring it to the notice of the Speaker because this is important enough for us to have Calling Attention to clear the air, at least.

MR. DEPUTY SPEAKER : Yesterday also, some important subjects were about to be reached but they were denied of the opportunity, because earlier speakers, in spite of repeated request, have not taken the request seriously to their gracious hearts. We have just hardly got some 10 minutes at our disposal. Be gracious. Speak very less. Names are before me. I will call one by one. I do not deviate at all. Wherever I deviate it, I write and apologise under extraordinary circumstance.

DR. N. MURUGESAN (Karur) : It is with immense pleasure that I would like to inform this august House that Dr. Shivaji Ganeshan, a veteran national artiste and a former Member of Parliament was recently honoured by the French Government with the conferment of the prestigious 'Chavalier' Award. The international community has recognised his outstanding contribution to the field of Cinema. At a time when France is celebrating the Centenary of Cinema, it has chosen to honour Dr. Shivaji Ganeshan, who was honoured as early as in 1962 in Cairo by the then President of Egypt, Nasser, as the Lion of Asia. That was immediately after his performing the lead role in *Veerapandia Kattabomman*, and *Kappalotia Thamizhan*, the movies that depicted the great Tamil freedom fighters, who stood against the Britishers in India.

On 22nd April, 1995, 'Shivaji' who got the title after the great Maratha King, was conferred the title "Chavalier", in a grand function held in Madras. Hon. Chief Minister of Tamil Nadu, Dr. Pruvatchi Thalaivi, presided over the function and his Excellency the Ambassador of France conferred the prestigious honour from France, the world capital of art and culture.

From *Prasakthi* to *Pasumpon* Dr. Shivaji Ganeshan has acted in about 200 films and his character depiction in every movie used to be a distinct improvisation over the other. His is a household name in Tamil Nadu and a role model to many great Indian cine artistes.

MR. DEPUTY-SPEAKER : What is the problem? What is your suggestion? You just state it in four or five lines.

DR. N. MURUGESAN : I am pained to point out here that the Government of India has yet to give him due recognition. Our hon. Chief Minister of Tamil Nadu has made an appeal that the great veteran actor should be honoured with the Dada Saheb Phalke Award. I want this august House to congratulate the Dr. Shivaji Ganeshan, the eminent artiste par excellence paying rich tributes in a fitting manner.

(Interruptions)*

MR. DEPUTY-SPEAKER : It does not go on record. Now Shri Balraj Passi.

[Translation]

SHRI BALRAJ PASSI (Nainital) : Mr. Deputy Speaker, Sir Tarai and 'Bhabhar' are facing acute problem of

* Not recorded.

drinking water and irrigation water. Jamrani Dam Project has been pending with the Central Government for years together and crores of rupees have been spent on it and several canals and over bridges have been constructed, the work on the Jamrani Dam project still remains incomplete. In order to tide over this crisis it is essential that the said project is completed. It is being said that the construction work has been suspended for environmental reasons. The Forest Department has objected to it. Though the tract of land equal to that which is covered under this project has already been provided in Hardoi. Even then the construction work has been suspended.

I submit that the work of Jamrani Dam Project should immediately be resumed so that people of Haldwani, Terai and Bhabhar are provided water for drinking and irrigation purposes.

MR. DEPUTY SPEAKER : Ramashray Prasad Singh ji, please be brief and to the point.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government to the criminalisation of politics. In the recently-concluded Assembly elections in Bihar the services of criminals were openly utilised. This election has seen the use of arms and criminals. I have never been a witness to such a chaotic system before. In this context I have to mention here that in Ghoshi Legislative Assembly Constituency incidences of violence and booth-capturing took place at 246 Polling Stations, but the administration and constitutional machinery remained mute spectator to that. Shri Jai Prakash Yadav, the State-level leader of our party had been sent to this area as an observer but the Congress supported hooligans... (Interruptions) Shot him dead.

MR. DEPUTY SPEAKER : Please, conclude. Let him also speak.

SHRI RAMASHRAY PRASAD SINGH : I am concluding. Mr. Deputy Speaker, Sir, through you, I would like to say that though a case was filed against the killers of Shri Jai Prakash Yadav but those criminals are yet to be arrested. Through you, I demand from the Government to get the case investigated by the CBI so as to put a check on such crimes.

SHRI VISHWANATH SHASTRI (Gazipur) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government that the people of adivasi areas, of Madhya Pradesh especially, Bastar, are demanding that the rights provided in the Sixth Schedule should be provided to those adivasis also as it has been done in other states thereby protecting their rights... (Interruptions)

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Deputy Speaker, Sir, the Central Government have decided to construct embankment from Buxar to Koyatabar. There are only two months for the rains to come. I am distressed to say that the construction work of dam is yet to be completed. The dam at Saiya, Marchalya gave